

Notes of the Registry

Orders of the Tribunal

Defects removed.
For Registrar.

Sh
29.4.05

Shunkh
29.04.05

~~Registrar~~

28/4/05

For Adoniseon &
Interim order with
Jurisdiction MA
230/05 for per-
mission to prosecute
the case orally - copy
served.

Baner

29.4.05

M.A. 241/05 for
withdrawal of the
O.A. - copy not served.

Baner

My

12/5/05

Copy of order dt. 13/5/05
issued to the Petitioner
Counsel.

Shunkh

order dated 02-05-05

Ld. Counsel for the applicant -
prayed for withdrawal of the application
let him file an M.A. to this effect
as per the CRI procedure rules.
Put up when moved.

member B

Shunkh
Vice Chairman 24/5

order dated 13.5.05

By filing M.A. 241/05, the applicant
seeks to withdraw the case to agitate
the matter in the appropriate court of
law.

Having heard the Ld. Counsel for the
both the parties, prayer is allowed
and accordingly this O.A. is disposed
of being not pressed.

member (V)

Shunkh 13/5
Vice Chairman

My
18/5/05